

Rajkot, Jamnagar, Surat, Porbandar, Ahmedabad, Vadodra, Kandla, Bhuj and Bhavnagar. This Ministry has also granted initial No Objection Certificate to M/s Deccan Charters Ltd. to operate Scheduled Air Transport Regional Services in Gujarat (Western Region).

(b) Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieving better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines (RDG).

Financial Surveillance of Airlines

1721. SHRIMATI SHOBHANA BHARTIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Directorate General of Civil Aviation (DGCA) has undertaken detailed financial surveillance of all airlines from early November;

(b) if so, the details thereof;

(c) whether this was planned to eliminate addition of additional aircraft without investigating in adequate safety measures by financially constrained airlines; and

(d) if so, the details of the examination done?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The Directorate General of Civil Aviation has ordered financial surveillance of scheduled airlines in accordance with the provisions of Civil Aviation Requirements (CAR) Section 3, Series S, part-1 which is available on DGCA website www.dgca.nic.in.

(c) Surveillance is being done to ensure safety of operations by airlines.

(d) The financial surveillance from the safety perspective is in progress.

Feasibility study of ICAO

1722. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state: